

Central Administrative Tribunal
Principal Bench: New Delhi

CP 246/97 in
O.A. 1966/92

New Delhi, this the 2nd day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri N. Sahu, Member (A)

1. Shri Subhas Saha
s/o Sh. Ram Bachan Singh Saha
2. Shri Ramji Yadav
s/o Sh. Satya Narain Yadav
3. Shri Jay pal s/o Sh. Chander Singh
....Petitioners
(By Advocate: Shri B.S. Maine)

-Versus-

1. Shri S.P. Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri K.K. Choudhary,
Divisional Railway Manager,
Northern Railway,
New Delhi. Respondents
(By Advocate: Shri P.S. Mahendru)

ORDER (Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

Our previous order dated 28.5.1997 was to be implemented within two months from the date of the said order. The counsel for the respondents submit that there was some discrepancy of the name for which RA has been filed and thereafter disposed of. The discrepancy in the name of the parties the correct name has been given to the Respondents in Court today. The respondents undertakes to pass appropriate orders within 8 weeks from today and the respondents will be liable to pay 9% interest from the expiry of two months stated in the order dated 28.5.1997.

With this this CP is disposed of and
notices discharged.

N. Sahu

(N. Sahu)
M(A)

J

(Dr. Jose P. Verghese)
VC(J)

Mittal

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